

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 60229 of 2016

(Arising out of Order-in-Original No. DLI-LTUNT-000-COM-065 to 066-2015-16 dated 29.01.2016 passed by the Commissioner of Delhi)

M/s Nestle India Limited

(Nestle House Jacaranda Marg M Block Dlf City Phase-ii)

.....Appellant

VERSUS

C.S.T. Service Tax- Delhi

(N B C C Plaza Pushvihar, Saket Delhi)

.....Respondent

APPEARANCE:

Ms. Krati Somani, Advocate for the Appellant

Shri Piyush, Authorised Representative for the Respondent

CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO.

60360 of 2020

DATE OF HEARING: 02.03.2020

DATE OF DECISION: 02.03.2020

PER DR.D.M. MISRA:

The Ld. Counsel for the appellant submits that the appellant has opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained discharge certificate.

2. In view of this, the appeals are dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(D.M. MISRA)
MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**